



2026:AHC:23336

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2312 of 2026

Smt. Dhanwanti (Since Dead)

.....Petitioner(s)

Versus

Sub Divisional Magistrate (Judicial) And 4
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Sri Lal Chandra Srivastava, Advocate, who appeared in person on behalf of the petitioner and learned Standing Counsel for the respondent no. 1 and Sri Azad Rai, learned Additional Standing Counsel on behalf of respondent no. 2 and perused the material available on record.
2. The facts in brief as contained in the writ petition are that the proceedings under Section 24 of the U.P. Revenue Code, 2006, was initiated by the petitioner, which was registered as Case No. 1804 of 2017 Computerized Case No. T201702323091804, (*Smt. Dhanwanti (since dead) through Lrs Vs. Gram Panchayat Gauhani*). The said application was allowed by respondent no. 1 *vide* order dated 28.11.2024, against which the aforesaid private respondents moved a recall application. The said application was allowed by respondent no. 1 *vide* order dated 14.07.2025. It is further argued that thereafter no further proceedings were initiated and/or no final decisions were taken in the aforesaid case by the respondent no. 1, hence the present writ petition.
3. On the other hand, it is argued by learned Standing Counsel that the respondent no. 1 will decide the matter expeditiously.
4. In view of the order proposed to be passed, notices were dispensed with to the respondent nos. 3, 4 and 5 with the liberty either to file recall application, if so advised, within a period of thirty days.

5. In view of the the matter, the present writ petition is disposed of finally with the direction to Respondent no. 1 to decide the entire matter in accordance with law, expeditiously and preferably within a period of three months strictly in accordance with law, from the date of presentation of certified copy of this order.

February 2, 2026

Vinod.

(Prakash Padia, J.)